

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:1656

ANSWERED ON:02.08.2000

WOMEN WORKERS

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that most of the women are working under pathetic condition in the country;
- (b) if so, the facts thereof and reaction of the Government thereto; and
- (c) the steps being taken by the Government to improve the conditions of women workers?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) to (c): Government is aware of the need to ameliorate the working conditions of women workers.

Several Laws have been enacted to secure reasonable working conditions for women workers and to prevent their exploitation. These include the Factories Act, 1948, the Plantation Labour Act, 1951, the Contract Labour (Regulation and Abolition) Act, 1970, the Inter State Migrant Workers (Regulation of Employment and Conditions of Service) Act, 1979, the Maternity Benefit Act, 1961, the Building and Other Construction (Regulation of Employment of Conditions of Service) Act, 1996, etc. which provide interalia, creche facilities for the benefit of women workers, time off for feeding children during working hours, separate toilets and washing facilities near the workplace, provision of maternity leave, etc. The Government has also enacted the Remuneration Act, 1976 which provides for non-discrimination in the matters relating to payment of wages.